

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

**Service Tax Appeal No.79311 of 2018**

(Arising out of Order-in-Original No.COMMR/BBSR/ST/28/2018 dated 30.03.2018 passed by Commissioner, GST & Central Excise, Bhubaneswar.)

**M/s. Sandy Resort Private Limited**

(Plot No.P1 & P1A, Jaydev Vihar, Bhubaneswar-751013, Odisha.)

**...Appellant**

*VERSUS*

**Commissioner of CGST & CX, Bhubaneswar Commissionerate**

**.....Respondent**

(C.R. Building, Rajaswa Vihar, Bhubaneswar-751007, Odisha.)

**APPEARANCE**

NONE for the Appellant (s)

Shri H.S.Abedin, Authorized Representative for the Respondent (s)

**CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)**

**HON'BLE SHRI P.V.SUBBA RAO, MEMBER(TECHNICAL)**

**FINAL ORDER NO. 75696 / 2021**

DATE OF HEARING : 26 October 2021

DATE OF DECISION : 26 October 2021

**PER BENCH :**

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka

Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the Appeal of the Appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/  
**(P.K.CHOUDHARY)**  
**MEMBER (JUDICIAL)**

Sd/  
**(P.V.SUBBA RAO)**  
**MEMBER (TECHNICAL)**

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